

Dealers and Declaration of Stocks) Order, 1984.

[Placed in Library. See No. LT-6460/88]

Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV) : Madam I beg to lay on the Table, under sub section (2) of section 148 of the Delhi Police Act, 1978, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 5/67/83-Home (P) Estt. dated the 15th November, 1985, publishing the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1985. [Placed in Library. See No. 6470/88].

Child Labour (Prohibition and Regulation Rules, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS : (SHRI RADHAKISHAN MALAVIYA) : Madam I beg to lay on the Table under sub-section (1) of section 19 of the Child Labour (Prohibition and Regulation) Act, 1986, a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 847(E), dated the 10th August, 1988, publishing the Child Labour (Prohibition and Regulation) Rules 1988. [Placed in Library See No. LT-6555/88].

REPORTS OF STUDY TOURS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI RAMNARAYAN GOSWAMI (West Bengal) : Madam I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (i) Report of the Study Tour of Study Group 1 of the Committee on its

visit to Bangalore Coimbatore, Ooty, Cannanore and Mangalore during June-July, 1988.

- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Dehradun, Rishikesh Haridwar, Nainital and Lucknow during June-July, 1988.

RE. CLARIFICATION ON THE STATEMENTS OF THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND ALSO THE MINISTER OF AGRICULTURE

SHRI B. SATYANARAYAN REDDY : (Andhra Pradesh) : Madam Deputy Chairman, I would like to draw the attention of the House to the reported statement of Mr. Shiv Shanker, the Union Minister for Human Resource Development against the State Government at a press conference in Vijayawada. . . *

THE DEPUTY CHAIRMAN : Now, special mentions. No, no, it will not go on record. Mr. Virendra Verma. You have not sought the permission. Therefore, it is not going on record.

SHRI DIPEN GHOSH (West Bengal) : Mr. Shiv Shanker is the Leader of the House, let him react, whether he has spoken or not.

SHRI B. SATYANARAYAN REDDY

THE DEPUTY CHAIRMAN : It will not go on record.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : Am I not entitled to speak ?

SHRI DIPEN GHOSH : Just listen to what they are saying

SHRI P. SHIV SHANKER : I do not know what you are saying. But I am en-

*Not recorded.

[Shri P. Shiv Shanker]

titled to speak...*(Interruptions)*...
I don't bother about it. I said that projects worth of Rs. 5000 crores are pending in Andhra Pradesh. They don't have the money. I said that and I stand by it. I can substantiate it. I can prove it. Let there be a discussion...*(Interruptions)*...

SHRI DIPEN GHOSH : If you stand by it, let there be a discussion...*(Interruptions)*...

SHRI P. SHIV SHANKER : Why are you raising your voice ? I am prepared for a discussion in the House, if you want. I am not worried about it. All of you are confusing yourselves by your voices. If you want a discussion, I am prepared for it.....*(Interruptions)*... What I said, I am prepared to substantiate every word.*(Interruptions)*...

PROF. C. LAKSHMANA (Andhra Pradesh) : Madam, the Minister wanted a discussion. Why not we have a discussion ?

SHRI P. SHIV SHANKER : If I have spoken...*(Interruptions)*...and if you want I am prepared to discuss that also. You know what is the truth. Then, why are you afraid of truth ? ..*(Interruptions)*..... Mr. Dipen is silently laughing. You must learn this from him.

उप सभापति : अगर आपको इस पर कोई डिस्कशन चाहिए तो आप बाकायदा नोटिस दीजिए तभी कुछ हो सकता है ।

श्रीमति रेणुका चौधरी (आन्ध्र प्रदेश) :

मंजूर है, न ।

SHRI P. SHIV SHANKER : I have no hesitation.

SHRI DIPEN GHOSH : Let there be a discussion on the issue arising out of the Centre's non-clearance of different projects of the State.

SHRI P. SHIV SHANKER : Mr. Dipen Ghosh, I thought you had raised an objection to my statement. I am prepared to

substantiate my statement. *(Interruptions)*. Every word I am prepared to substantiate. Let there be a discussion.

SHRI DIPEN GHOSH : I also want a discussion. *(Interruptions)*.

THE DEPUTY CHAIRMAN : Let there be no discussion whether there should be a discussion or not. *(Interruptions)*

आप चेयरमैन साहब के पास नोटिस भेज दीजिए, तभी कुछ हो सकता है ।

Now, special mentions. Mr. Virendra Verma. *(Interruptions)*

SHRI YASHIWANT SINHA (Bihar) : Madam, I am on a point of order.

उपसभापति : किस चीज के बारे में है ?

श्री यशवंत सिन्हा : पिछले सप्ताह कृषि मंत्री श्री भजनलाल जी ने आशवासन दिया था बिहार के भूकम्प पीड़ितों के बारे में आकड़े सदन में रखेंगे ।

उपसभापति : यह विषय हाउस के सामने नहीं है । जो विषय हाउस के सामने होता है उस पर प्वाइंट आफ आर्डर होता है । इसलिए कोई प्वाइंट आफ आर्डर नहीं है ।

श्री यशवंत सिन्हा : यह उनके ऐगेंडोरस से संबंधित है (व्यवधान)

Madam, what I saying is that the hon. Minister of Agriculture has assured this House, on a direction from the Chair, that he will come out with another statement regarding the casualties in the Bihar earthquake. Now, a whole week has gone by since then. But there has been no statement. I want to bring this to your notice so that you can direct the Minister of Agriculture to make a statement. *(Interruptions)*.

THE DEPUTY CHAIRMAN : Now, Shri Virendra Verma.

SHRI YASHWANT SINHA : Madam, you must give a ruling on that. It was a direction from the Chair.

THE DEPUTY CHAIRMAN : There is no point of order. Please sit down.

DR. BAPU KALDAJE (Maharashtra) : He has said that one week has elapsed since the assurance. The Minister is not making a statement.

SHRI YASHWANT SINHA : There is an assurance on a direction from the Chair. *(Interruptions).*

SHRI BIPEN GHOSH : Madam, the Chair... *(Interruptions)*... has to ensure that the direction by the Chair is adhered to by the Government. *(Interruptions).*

THE DEPUTY CHAIRMAN : Let sit down. Shri Virendra Verma

SPECIAL MENTIONS

PURCHASE OF WESTLAND HELICOPTERS FROM U.K.

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश): माननीय उपसभापति महोदया, सन 1985 में मई के महोत्सव में देश के प्रधान मंत्री माननीय श्री राजीव गांधी जी हैं इसी हाउस में वेस्टलैंड हेलीकोप्टर के क्रय करने को नामंजूर किया था। कई कमेटियां और अनेक रिपोर्टें, विशेषज्ञों की रिपोर्टें हैं कि वेस्टलैंड हेलीकोप्टर बिल्कुल बेकार हैं, नाकारा हैं और किसी भी हालत में इसे क्रय नहीं किया जाना चाहिए। वेस्टलैंड हेलीकोप्टर कंपनी ने नाम मात्र का कोई सुधार जताया, बताया और 6 महीने पश्चात् विशेषज्ञों की रिपोर्ट के खिलाफ प्लानिंग कमिशन की रिपोर्ट के खिलाफ भारत सरकार ने

42 हेलीकोप्टर खरीदे जब कि उनको आवश्यकता 21 हेलीकोप्टरों की थी। इन 42 हेलीकोप्टरों में से जो कि 1986 में खरीदे गए, एक तिहाई बेकार हो चुके हैं। इसी हाउस में जब एक प्रश्न के उत्तर में माननीय मंत्री जी ने बताया कि 55 वार उनका माल फंक्शनिंग हुआ, 38 के इंजिन बदले जा चुके हैं, तब भी मेरी समझ में नहीं आया कि जिन नए हेलीकोप्टरों के इंजिन बदले गए, और एक तिहाई बेकार पड़े हैं, तो क्या केवल इस वजह से खरीदे गए कि वह ब्रिटिश कंपनी भारत सरकार को सहायता दे रही थी और उन्होंने उस शर्त पर ही भारत सरकार को हेलीकोप्टर खरीदने के लिए दिए और जब कि ब्रिटिश सरकार ने अपनी सेना के लिए उन हेलीकोप्टर्स को आवश्यकता नहीं समझी और उनको नाकारा साबित कर दिया। महोदया, वादजूद इसके भी उनको भारत सरकार ने क्रय किया यह बहुत आपत्ति की बात है। आप अगर उस दिन होंगी तो आपको मालूम होगा कि पूरे 45 मिनट तक इस हाउस में इस बारे में चर्चा रही और सभी माननीय सदस्यों ने यह मांग की कि शीर्ट ड्यूरेशन डिसकशन इस के ऊपर की जाए परन्तु इतना समय नहीं निकल सका और ऐसा किया भी नहीं गया। मैं यह नहीं समझ सका कि उच्च प्रश्न मंत्रों ने इस को नामंजूर कर कर दिया था तो किन कारणों से 6 महीने के पश्चात् ही 41-42 खरीदे गये। इनका जो चलने का खर्चा है जिस समय यह खरीदा गया था उस समय यह बताया गया था कि 330 मिलियन पाँड होगा जब कि यह बढ़ कर 570 मिलियन पाँड हो गया। हर क्षेत्र में, हर प्रकार